

NATIONAL COMPANY LAW APPELLATE TRIBUNAL
NEW DELHI

Suo Moto – Competition Appeal (AT) No. 01 of 2020

O R D E R
30.03.2020

Upon requests for urgent listing of cases having been made telephonically to Registrar of this Appellate Tribunal from various persons, who were unable to physically file the same on account of complete lockdown declared by Government with effect from 25th March, 2020, we take *suo moto* cognizance of the unprecedented situation arising out of spread of COVID19 virus declared a pandemic. Having regard to the hardships being faced by various stakeholders as also the legal fraternity, which go beyond filing of Appeals/ cases, which has already been taken care of by the Hon'ble Apex Court by extending the period of limitation with effect from 15th March, 2020 till further order/s in terms of order dated 23rd March, 2020 in *Suo Motu Writ Petition (Civil) No(s).03/2020* inasmuch as certain steps required to be taken by various Authorities or to comply with the various provisions under the Competition Act, 2002, this Appellate Tribunal do hereby order as follows: -

- (1) That interim direction / stay order passed in all competition Appeals shall continue until further order.
- (2) In the event of expiry of period of Fixed Deposits, the concerned bank shall renew the same for further period of six months.

A copy of this order be also communicated to Secretary, Ministry of Corporate Affairs, New Delhi for information.

A copy of this order be communicated to Secretary, Competition Commission of India, New Delhi for information.

[Justice Bansi Lal Bhat]
Acting Chairperson

[Justice Anant Bijay Singh]
Member (Judicial)

[Dr. Ashok Kumar Mishra]
Member (Technical)